

Name of the Corporate Debtor: Poets Lovers and Lunatics Motion Pictures Private Limited; Date of Commencement of CIRP: 06.10.2021; List of Creditors as on: 17.03.2023
Annexure-I

Summary of List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

Name of Creditor	Details of Claim received		Details of Claim admitted						Amount of any mutual dues, that may be set off (Rs.)	Amount of Contingent Claim (Rs.)	Amount of claim not admitted	Amount of Claim under Verification (Rs.)
	Date of Receipt	Amount Claimed	Amount of claim admitted (Rs.)	Nature of claim	Amount covered by Security Asset	Amount covered by guarantee	Whether related party?	% of Voting Share in CoC				
sha Finvest Limited	26.10.2021	77,34,392	77,34,392	Secured Loan	77,34,392	-	No	7.05	-	-	-	
India Finance Private Limited	25.01.2022	2,44,05,093	2,35,92,378	Secured Loan	2,35,92,378	-	No	21.52	-	8,12,715	-	
First Bank Limited	21.06.2022	4,80,15,937	4,80,15,937	Secured Loan	4,80,15,937	-	No	43.79	-	-	-	
Total		8,01,55,422	7,93,42,707		7,93,42,707	-		72.36	-	8,12,715	-	

Priority Interest

Dhanvarsha Finvest Limited

the security interest has been extracted from following registered Indenture of Mortgage, claim form and such other supporting documents provided by the claimant. Mortgage dated 28.02.2018 ("DOM") between Mr. Rajesh Mishra (Director / Co-Borrower) and Dhanvarsha Finvest Limited

Letter between Dhanvarsha Finvest Limited and Corporate Debtor along with Co-Borrower's (Vijayanand Narendrakumar Verma, Director and Shashwati Bhattacharyya, Director and Rajesh Mishra, Director Chayan Bhattacharya, Director of Corporate Debtor are the Co-Borrower's)

Secured Obligations shall be secured by:

e II

Description of the Mortgaged Properties:

203, 2nd Floor (as per LOD), admg. 655 Sq.Ft. (Built-up), in the Building No. 2-B, Society known as 'Oshiwara Panorama CHSL', on the land bearing Code No. 174, S.No. 41B, City S. No 1(pt), situated at a Nagar, Jogeshwari (West), Mumbai - 400 102

Term 'Movables' or 'Receivables' (and all its deliverables and cognate expressions) shall mean and included all the right, title, interest, benefits, claims and demands whatsoever of the Mortgagor/s, in and to or in of all amounts owing / payable to and / or received by or to be received by the Mortgagor/s from any person and / or by any person on behalf of the Mortgagor/s which are now due, owing / payable / belonging to Mortgagor/s or which may at any time hereafter during the continuance of the mortgage become due, owing, payable or belonging to the Mortgagor/s in respect of the Mortgaged Properties more particularly d in Part A on Schedule II and the structure/s / buildings/s (present and future) standing thereon (including the Unit/s) and shall include the sale consideration, deposits / premium, lease rentals, business center leave and license fees, rent, out standings and claims in respect of the said Mortgaged Properties.

RattanIndia Finance Private Limited

Mortgage dated 21.05.2019 ("DOM") between the Corporate Debtor, Co Borrower's (Vijayanand Narendrakumar Verma, Director and Shashwati Bhattacharyya, Director and Shashwati Bhattacharyya, Director of Corporate Debtor are the Co-Borrower's) and RattanIndia Finance Private Limited

engaged Property is as below:

B 101, Basement Floor, Satyadev Plaza, Plot No. A6, Veera Desai Road, Industrial Estate, Off. Link Road, CS No. 697, Village Oshiwara, Andheri (W), Mumbai - 400 053

DFC First Bank Limited

admitted as per direction of Hon'ble NCLT order dated 8.2.2023

engaged Property is as below:

G 101, Ground Floor, Satyadev Plaza, Plot No. A6, Veera Desai Road, Industrial Estate, Off. Link Road, CS No. 697, Village Oshiwara, Andheri (W), Mumbai - 400 053

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From Financial Creditors have presently not been admitted due to lack to adequate information and / or supporting documentation. Such claims may be admitted at a later date subject to additional information/clarifications provided by the respective financial creditors that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications. Under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors. Priority interest is subject to further substantiation/ modification on the basis of additional evidence or clarification.

REKHA
KANTILA
L SHAH

Digitally signed
by REKHA
KANTILA
Date: 2023.03.19
23:24:22 +05'30'



Rekha K. Shah
Resolution Professional
IBBI/IPA- 001/IP-P00776/2017-2018/11349
AFA Valid upto - 27.10.2023
Date: 18.03.2023
Place: Mumbai